

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE AT
CHENNAI
Appeal No. 46 of 2024**

Praveena & Ors.

... Appellants

Vs.

State Environment Impact Assessment Authority & Anr.

... Respondents

INDEX

S.No.	Particulars	Page No.
Relevant Government Orders		
1.	G.O(Ms) No. 25 dated 03.02.2021	01-07
2.	G.O.(Ms) No. 45 dated 14.03.2022	08-11
3.	G.O.(Ms) No. 63 dated 23.03.2022	12-14
Amended TOR of Project Proponent		
4.	Amended TOR of Project Proponent	15

Dated at Chennai this the 13th day of August 2024


(1421/2011)

Counsel for the Appellant



ABSTRACT

Industries – Sanction of Structured Package of Assistance to M/s. Voltas Limited for setting up of an industrial project in Tamil Nadu – Orders – Issued.

Industries (MIB.1) Department

G.O.(Ms) No.25

Dated 03.02.2021

தை 18, சார்வரி வருடம்,
திருவள்ளூர் ஆண்டு-2052

Read:

1. From M/s. Voltas Limited, Letter dated. 14.9.2020 and 3.11.2020.
2. From the Managing Director & CEO, Guidance Tamil Nadu, Letter No. IF/ IDC/ 885/ 2020-1, dated 16.11.2020.

ORDER:

In the letter second read above, the Managing Director / Chief Executive Officer, Guidance has reported that the Voltas Limited ('Voltas'), a Tata Group Company, is India's largest air conditioning company and also one of the most reputed engineering solution providers.

2. The company informed vide their letters first read above that it plans to establish a manufacturing facility for Air Conditioners and Commercial Refrigeration Products in an extent of approximately 140 acres of land in Vedal Village, Cheyyur Taluk, Kancheepuram District (A category) with a proposed investment of Rs.1001 crore in 2 phases, creating direct employment for 2000 persons. The Company has requested for Structured Package of Assistance from Government of Tamil Nadu.

3. The proposal of Voltas was placed before the Inter Departmental Committee meeting held on 17.11.2020. Based on the requests of Voltas Limited the IDC recommended a package of incentives to be offered to the Company.

4. Considering the economic benefits that will accrue to this State from the project, the Government after careful examination of the recommendation of the IDC, sanction the following Structured Package of Assistance to the project of M/s. Voltas Limited with the commitment to invest Rs.1001 Crores in two phases and create direct employment for 2000 persons:

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4.1. Eligibility:-

The company is eligible for a structured package of incentives as per the TN Industrial Policy 2014 as a "Mega" project with an investment of Rs.1001 crore (between Rs.500crore-Rs.1500crore) and creating employment for 2000 persons (greater than 300 jobs) in "A" Category District with a relaxation of investment period. Voltas Limited, its subsidiaries and Joint Ventures where its shareholding is not below 26% with investments in the Identified Project Site shall be eligible for the package of incentives recommended herein for the investment and employment commitments in Tamil Nadu.

The phase wise eligibility is provided below:

a. Eligibility for Phase I:-

The company is eligible for a structured package of incentives as per the Tamil Nadu Industrial Policy 2014 as a "Mega" project with an investment of Rs. 501 crore (between Rs.500 crore - Rs.1500 crore; employment - 300 in 3 years) and creating employment for 1200 persons in 4 years, with a relaxation of investment period in "A" Category District by 1 year.

b. Eligibility for Phase II:-

The company is eligible for a structured package of incentives as per the TN Industrial Policy 2014 as a "Mega" project with an investment of Rs. 500 crore (between Rs. 500 crore - Rs.1500 crore, employment - 300 in 3 years) and creating employment of 800 persons in 4 years, with the investment period in "A" Category District relaxed by 1 year.

4.2 Investment and Employment Commitments:-

The company has committed to invest Rs.1001 crores in Eligible Fixed Assets and employment commitment of 2000 persons. This comprises separate commitments for Phase I and Phase II provided herein:

a. Investment and Employment Commitment for Phase I:-

The company has committed to invest Rs. 501 crore in Eligible Fixed Assets and employment commitment of 1200 persons within the investment period in Phase I.

b. Investment and Employment Commitment for Phase II:-

The company has committed to invest Rs. 500 crore in Eligible Fixed Assets and employment commitment of 800 persons within the investment period in Phase II.

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4.3 Investment Period:-

The investment period shall be 10 years from 01.11.2020 - 31.10.2030. The investment period of the respective phases is provided below:

a. **Investment Period for Phase I:-** The investment period for Phase I shall be 4 years from 01.11.2020 - 31.10.2024.

b. **Investment Period for Phase II:-** The investment period for Phase II shall be 4 years from 01.11.2026 - 31.10.2030.

4.4. Turnover Subsidy:-

i. Turnover Subsidy for Phase I:-

1.5% of the eligible annual turnover for 15 years shall be provided as Turnover Subsidy upon the fulfilment of investment & employment commitment of Phase I, subject to the following annual ceiling limits:

Years after investment completion of Phase I	Turnover Subsidy %	Annual Ceiling (Rs. crore)
Year 1 to 3	1.5%	7.5(22.5 in 3 years)
Year 4 to 12	1.5%	15 (135 in 9 years)
Year 13 to 15	1.5%	25 (75 in 3 years)
Total		232.5

ii. Turnover Subsidy for Phase II:-

1.5% of the eligible annual turnover for 15 years shall be provided as Turnover Subsidy upon the fulfilment of investment & employment commitment of Phase II, subject to the following annual ceiling limits:

Years after investment completion of Phase II	Turnover Subsidy %	Annual Ceiling (Rs. crore)
Year 1 to 4	1.5%	7.5(30 in 4 Years)
Year 5 to 7	1.5%	15(45 in 3 years)
Year 8 to 11	1.5%	20(80 in 4 years)
Year 12 to 13	1.5%	30(60 in 2 years)
Year 14 to 15	1.5%	40(80 in 2 years)
Total		295

The Turnover Subsidy shall, be provided subject to following conditions:

- i. The company shall be eligible for Turnover Subsidy for each phase upon the fulfilment of investment & employment commitment of the respective phase.

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Govt. of India
 Ministry of Finance
 Department of Industrial Policy and Promotion
 New Delhi
 13/11/2022
 11/10/2022
 2021/19/2022

- ii. Eligible Annual Turnover shall mean the annual revenue, net of all taxes, accruing to M/s. Voltas Ltd. and JV/subsidiaries in the project site solely on account of sale of domestic appliances/ consumer electronics which are manufactured on the project premises as a part of Voltas' obligations, and shall be calculated based on the Goods and Services Tax returns filed by Voltas with the Commercial Taxes Department of Government of Tamil Nadu and such other information as may be available with the Commercial Taxes Department of Government of Tamil Nadu for the relevant Financial Year.
- iii. In the event of sales transactions between Voltas and its affiliates, the annual turnover shall be that which is adjusted for arm's length pricing principles (transfer pricing) in accordance with the Income Tax Act, 1961.
- iv. Any unused excess of Annual Ceiling over and above eligible turnover subsidy in a Financial Year shall lapse at the end of that Financial Year and cannot be carried forward.

It is clarified that for the purpose of turnover subsidy, revenue from sales shall also include revenue on account of stock transfer of its products from the incentivised manufacturing unit to its branches/warehouses/affiliates located in different parts of the country, prior to selling them to distributors/retailers, subject to the following conditions:-

- (i) Stock transfer must be of products manufactured in the incentivised manufacturing unit in Tamil Nadu.
- (ii) The revenue declared from such stock transfer shall be subject to the test of reasonability when compared to the revenue on account of sales of the same/ similar commodity.

4.5 Payroll Subsidy:-

1% of payroll cost to the company shall be reimbursed annually for a period of 5 years, not exceeding Rs.5.16 crores. The Payroll Subsidy shall be provided subject to the following conditions:-

- i. The incentive disbursement period for Payroll Subsidy shall be for a period of 5 years from the financial year following the commercial production or completion of disbursement of training subsidy, whichever is later.
- ii. The incentive will be reimbursed annually based on actual payroll cost for the company employees subject to all company employees being registered in EPFO/ESI.
- iii. The Payroll Subsidy shall exclude the pay of the key managerial personnel and the members of the Board of Directors.

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- iv. The Payroll Subsidy shall not run concurrently with training subsidy. The eligibility for payroll subsidy shall commence after the completion of disbursement of training subsidy.

4.6 Training Subsidy:-

Rs.4000 per employee per month and Rs.6000 per women employee per month shall be provided for 6 months for up to 2000 new recruits from Tamil Nadu.

4.7 Stamp Duty Reimbursement:-

100% Stamp Duty shall be reimbursed upon registration of the lease/sale deed from the Industries Department budget.

4.8 Exemption from Electricity Tax:-

100% Electricity tax exemption shall be provided for 5 years.

4.9 Doorstep Electricity Connection:-

TANGEDCO shall provide electricity connection at the doorstep of the industrial unit at the Project Site. As per TANGEDCO's policy for 24x7 power to Industrial Consumers, the cost of the first feeder will be borne by TANGEDCO

4.10 Water Supply:-

SIPCOT shall provide water supply to the project as per its normal terms and conditions governing water supply by laying the pipeline, on a best effort basis. The cost of laying the pipeline will be recovered from Voltas and its vendors as has been done by SIPCOT in similar cases

4.11 Environmental Protection Infrastructure Subsidy:-

25% of cost of capital for setting up of ETP not exceeding Rs. 30 lakhs shall be provided as a one-time subsidy upon the commission of the plant.

4.12 Road:-

The public road of 3.6 kms to the project site shall be expanded to 60 feet on best effort basis

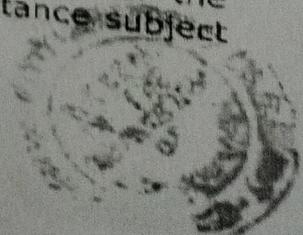
4.13 Other incentives:-

The company will be eligible for the other incentives and facilitation applicable as per TNIP 2014

4.14 The ceiling of all incentives offered under the structured package including special capital subsidy shall not be more than the total investment in Eligible Fixed Assets.

4.15 Eligibility for incentives shall be subject to fulfillment of agreed investment and employment commitment of each phase over the applicable years under the Structured Package of Assistance subject to the following conditions:

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- a) In event of non-fulfilment or failure to maintain either investment or employment commitment during any Financial Year following the investment period and within the incentive disbursement period, the Company shall not be entitled to any of the incentives in the Structured Package of Assistance for that financial year and its eligibility for those incentives shall stand lapsed without being carried forward to the next financial year.
- b) Non-fulfilment or failure to achieve either investment or employment commitment within the investment period will make this Structured Package of Assistance inoperative. In such an event, the Company shall refund incentives and other forms of support availed thereof with interest thereon as decided by the Government of Tamil Nadu
5. The expression 'Employment' will include direct employment and contract employment (contract labour) and will have the same meaning as defined in para 1.2. of Annexure IV of the Tamil Nadu Industrial Policy 2021.
6. This order issues with the concurrence of Finance (Ind.) Department vide its U.O. No.28/JS(KU)/Fin(Ind)/2021, dated 03.02.2021.

(BY ORDER OF THE GOVERNOR)**N. MURUGANANDAM
PRINCIPAL SECRETARY TO GOVERNMENT**

To
M/s. Voltas Limited
Voltas House,
"A", Dr. Babasaheb Ambedkar Road,
Chinchpokli,
Mumbai - 400033, India

The Additional Chief Secretary to Government,
Finance Department, Chennai - 600 009.

The Additional Chief Secretary to Government,
Labour & Employment Department,
Chennai - 600 009.

The Principal Secretary to Government,
Commercial Taxes & Registration Department,
Chennai - 600 009.

The Principal Secretary to Government,
Energy Department, Chennai - 600 009.

The Principal Secretary /
Commissioner of Commercial Taxes,
Chepauk, Chennai - 600 005.

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Book I contains 13 sheets
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The Managing Director,
TANGEDCO,
144, Anna Salai, Chennai - 600 002.

The Managing Director & Chief Executive Officer,
Guidance Tamil Nadu,
Prestige Polygon Towers, 11th Floor,
471 Anna Salai, Rathan Nagar,
Teynampet, Chennai - 600 035.

The Managing Director,
SIPCOT,
19-A, Rukmini Lakshmi pathy Road,
Egmore, Chennai - 600 008.

Copy to:

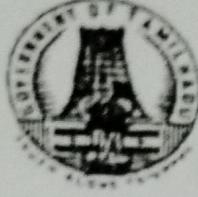
The Chief Minister Office, Chennai - 600 009.
Public (SC) Department, Chennai - 600 009.
Finance (Industries) Department, Chennai - 600 009.
The Industries (OP.II) Department, Chennai - 600 009.
SF/SC

// Forwarded / By Order //

Obv...
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ABSTRACT

Industries - Modification of the structured package of assistance sanctioned to M/s.Voltas Limited for setting up of Air Conditioners and Commercial Refrigeration Products - Orders - Issued.

INDUSTRIES (MIB.1) DEPARTMENT

G.O.(Ms)No.45

Dated: 14.03.2022

பிலவ வருடம், மார்ச் 30,

திருவள்ளூர் ஆண்டு - 2053

Read:

1. G.O. (Ms.) No.25, Industries (MIB.1) Department, Dated 3.2.2021.
2. From M/s. Voltas Limited, Letter and email dated. 5.2.2022.
3. From the Managing Director and Chief Executive Officer, Guidance Tamil Nadu, Letter No. IF/IDC/1221/2022-1, dated 7.2.2022.

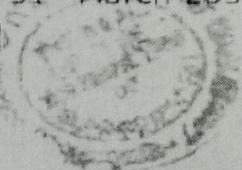
ORDER:

In the Government Order first read above, Government sanctioned a structured package of assistance to M/s.Voltas Limited with the commitment to invest Rs.1001 Crores in two phases and to create direct employment for 2000 persons within the investment period of 10 years from 01.11.2020 to 31.10.2030 to establish a manufacturing facility for Air Conditioners and Commercial Refrigeration Products. The company informed that it planned to establish the facility in an extent of approximately 140 acres of land in Vedal Village, Cheyyur Taluk, Kancheepuram District.

2. The Managing Director and Chief Executive Officer, Guidance in the reference third read above has stated that the company has requested the following amendments to the G.O. first read above:

- i. Change of location from Vedal Village, Cheyyur Taluk, Kancheepuram District to Phase II, SIPCOT Manellore, Gumudipoondi Taluk, Thiruvallur District.
- ii. Change of Investment Period - Investment period of Phase I to be considered from 1st March 2022 to 31st March 2027 and Phase II to be considered from 1st April 2027 to 31st March 2030.

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- iii. Acquire 150 acres of land on a free-hold basis in Manellore (SIPCOT - Phase II).

3. The requests of Voltas Limited were placed before the Inter Departmental Committee meeting held on 8.2.2022. Based on the requests of Voltas Limited, the IDC recommended for change of location, change of investment and land allotment.

4. Considering the economic benefits that will accrue to this State from the project, the Government after careful examination of the recommendations of the IDC, hereby issue following amendment to the G.O. first read above, to the extent as detailed below:

4.1 Change of Location in Clause 2

The location of the project shall be changed from Vedal Village, Cheyyur Taluk, Kancheepuram District ('A' Category District) to Phase II, SIPCOT Manellore, Gummudipoondi Taluk, Thiruvallur District.

4.2 Change of Clause 4.3 (Investment Period)

The Investment Period in Clause 4.3 shall be changed as below:

- i. Investment Period for Phase I: The Investment Period for Phase I shall be 5 years from 01.03.2022 to 31.03.2027.
- ii. Investment Period for Phase II: The Investment Period for Phase II shall be 3 years from 01.04.2027 to 31.03.2030.

4.3 Insertion of Additional Clause 4.16

Based on the Minutes of the 503rd Board Meeting of SIPCOT held on 27.12.2021, M/s. Voltas Limited being the anchor industry of EMC, shall be allotted bulk parcel of 150 acres of undeveloped land in the proposed SIPCOT Manellore Industrial Park Phase-II on freehold basis subject to approval of the Government, and also subject to continuing the utilization of the above said lands by Voltas Limited, its subsidiaries and Joint Ventures where its shareholding is not below 26% with Investments in the identified Project Site for Industrial purpose only. Leasing/subleasing of land/facilities to suppliers, logistics partners and other value-chain partners shall be permitted, provided it is ultimately for Industrial purpose only'.

5. The company should provide priority in employment to technically qualified residents of Tamil Nadu. The company is directed to report the investment and employment provided category wise periodically to SIPCOT / Government of Tamil Nadu.

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6. The other conditions of incentive packages will remain unaltered except the modifications to the extent now proposed to be modified.

7. This order issues with the concurrence of Finance (Industries) Department vide its U.O. No.12420/Fin(Ind)/2022, dated 12.03.2022.

(BY ORDER OF THE GOVERNOR)

**S. KRISHNAN
ADDITIONAL CHIEF SECRETARY TO GOVERNMENT**

To
The Chief Executive Officer,
M/s. Voltas Limited,
3rd Floor, VOLTAS HOUSE 'B',
Dr. B.R.Ambedkar Road,
T B Kadam Marg,
Chinchpokli, Mumbai - 400 033.

The Additional Chief Secretary to Government,
Energy Department, Chennai - 600 009.

The Additional Chief Secretary to Government,
Finance Department, Chennai - 600 009.

The Secretary to Government,
Labour & Skill Development Department,
Chennai - 600 009.

The Secretary to Government,
Commercial Taxes & Registration Department,
Chennai - 600 009.

The Chairman cum Managing Director,
TANGEDCO,
144, Anna Salai, Chennai - 600 002.

The Commissioner of Commercial Taxes,
Chepauk, Chennai - 600 005.

The Managing Director,
SIPCOT,
19-A, Rukmini Lakshmi pathy Road,
Egmore, Chennai - 600 008.

The Managing Director,
TWAD Board,
31, Kamarajar Salai,
Chepauk, Chennai - 600 005.

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The Managing Director and Chief Executive Officer,
Guidance,
Prestige Polygon Towers,
11th Floor, No.471, Anna Salai, Rathna Nagar,
Teynampet, Chennai - 600 035.

Copy to:

The Chief Minister's Office, Chennai - 600 009.
Public (S.C.) Department, Chennai - 600 009.
Finance (Industries) Department, Chennai - 600 009.
Industries (OP.II) Department, Chennai - 600 009.
SF/SC.

//FORWARDED /BY ORDER//

K. Suresh Babu
14.3.22

SECTION OFFICER

Sd/- Sd/-
14.3.22

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ABSTRACT

Industries - Structured Package of Assistance sanctioned to M/s.Voltas Limited for setting up of Air Conditioners and Commercial Refrigeration Products - Modified - Further Amendment - Orders - Issued.

Industries (MIB.1) Department

G.O. (Ms.) No.63

Dated 23.03.2022

பிலவ - பங்குனி 9

திருவள்ளூர் ஆண்டு 2053

Read:

- 1) G.O. (Ms.) No.25, Industries (MIB.1) Department, Dated 3.2.2021.
- 2) G.O. (Ms.) No.45, Industries (MIB.1) Department, Dated 14.3.2022.

ORDER:

In the Government Order second read above, orders were issued modifying the structured package of assistance sanctioned to M/s.Voltas Limited for setting up of Air Conditioners and Commercial Refrigeration Products for change of location, change of investment period and allotment of land. The Government hereby direct that the following amendment be issued to the G.O. (Ms.) No.45, Industries (MIB.1) Department, Dated 14.3.2022:-

AMENDMENT

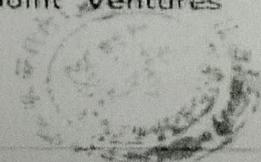
In the said G.O,-

For Paragraph 4.3, the following paragraph shall be substituted, namely:-

4.3. Insertion of Additional Clause 4.16

"M/s. Voltas Limited being the anchor industry of EMC shall be allotted bulk parcel of 150 acres of undeveloped land in the proposed SIPCOT Manallur Industrial Park Phase-II on freehold basis, subject to continuing the utilization of the above said lands by Voltas Limited, its subsidiaries and Joint Ventures

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where its shareholding is not below 26% with investments in the identified project site for industrial purpose only. Leasing/subleasing of land/facilities to suppliers, logistics partners and other value-chain partners shall be permitted, provided it is ultimately for industrial purpose only."

(BY ORDER OF THE GOVERNOR)

**S.KRISHNAN
ADDITIONAL CHIEF SECRETARY TO GOVERNMENT**

To
The Chief Executive Officer,
M/s. Voltas Limited,
3rd Floor, VOLTAS HOUSE 'B',
Dr. B.R.Ambedkar Road,
T B Kadam Marg,
Chinchpokli,
Mumbai - 400 033.

The Additional Chief Secretary to Government,
Energy Department,
Chennai - 600 009.

The Additional Chief Secretary to Government,
Finance Department,
Chennai - 600 009.

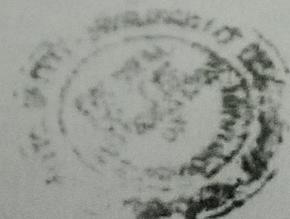
The Secretary to Government,
Labour & Skill Development Department,
Chennai - 600 009.

The Secretary to Government,
Commercial Taxes & Registration Department,
Chennai - 600 009.

The Chairman cum Managing Director,
TANGEDCO,
144, Anna Salai,
Chennai - 600 002.

The Commissioner of Commercial Taxes,
Chepauk,
Chennai - 600 005.

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-3-

The Managing Director,
SIPCOT,
19-A, Rukmini Lakshmi pathy Road,
Egmore, Chennai - 600 008.

The Managing Director,
TWAD Board,
31, Kamarajar Salai,
Chepauk,
Chennai - 600 005.

The Managing Director and Chief Executive Officer,
Guidance,
Prestige Polygon Towers,
11th Floor, No.471, Anna Salai, Rathna Nagar,
Teynampet, Chennai - 600 035

The District Collector,
Tiruvallur district.

Copy to:

The Chief Minister's Office, Chennai - 600 009.
Public (S.C.) Department, Chennai - 9.
Finance (Industries) Department, Chennai - 9.
The Industries (OP.II) Department, Chennai -9.
SF/SC

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K. Sunishah
SECTION OFFICER.

23.3.22

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APPENDIX I

(See Paragraph-6)

CATEGORY - B

Note : If space provided against any parameter is inadequate, Kindly upload supporting document under 'Additional Attachments if any' at the last part of the Form1. Please note that all such Annexures must be part of single pdf document.

(i) Basic Informations

S.No.	Item	Details	
	Whether proposal involved violation of EIA notification	No	
	Weather Consent to Establishment Obtained	NA	
	Upload copy of CTE	NA	
1.	Name of the Project	Development of Industrial Park at Soorapoondi and Vaniamallee Villages, Gummidipoondi Taluk, Thiruvallur District – Land area 203.69 Ha (503.12 Acres)	
	Proposal No	SIA/TN/MIS/76835/2022	
2.	Project Sector	INFRA-2	
3.	Location of the project	Soorapoondi Village S.Nos. 65/1, 181, 182, 183, 184, 185, 186, 187, 188, 189/1, 190, 192, 213pt, 214pt, 215, 216, 217, 218pt, 219 pt, 220pt, 221pt, 227pt, 228pt, 235pt. Vaniamallee Village S.Nos. -142/1, 175/2, 175/3, 175/4, 176/1, 176/2, 176/3, 177, 178/1, 179, 180/1, 180/2, 180/3, 180/4, 180/5, 180/6, 181/1, 181/2, 181/3, 181/4, 182, 183, 184, 185, 188/2, 188/3, 188/4, 188/5, 189/1, 189/2, 189/3, 189/4, 197/2, 198/1, 199, 200, 201, 202, 203/1, 204/10, 205/2, 206, 207/1, 207/2, 207/3, 207/4, 207/5, 207/6, 207/7, 207/8, 207/9, 208/1, 208/2, 208/3, 208/4, 208/5, 208/6, 209, 210, 211, 212, 213pt, 214pt, 215, 216, 217/1, 218pt, 219pt, 221pt, 222pt, 223pt, 225pt, 226pt, 228/1.	
4.	Shape of the project land Uploaded GPS file Uploaded copy of survey of India Toposheet	Block (Polygon) Annexure-GPS file  Annexure-Survey of india toposheet	
5.	Brief summary of project	Annexure-Brief summary of project	
6.	State of the project	Tamil Nadu	
Details of State of the project			
S.no	State Name	District Name	Tehsil Name
(1.)	Tamil Nadu	Tiruvallur	Gummidipoondi
7.	Town / Village	Soorapoondi and Vaniamallee	
8.	Plot/Survey/Khasra No.	Soorapoondi Village S.Nos. 65/1, 181, 182, 183, 184, 185, 186, 187, 188, 189/1, 190, 192, 213pt, 214pt, 215, 216, 217, 218pt, 219 pt, 220pt, 221pt, 227pt, 228pt, 235pt. Vaniamallee Village S.Nos. -142/1, 175/2, 175/3, 175/4, 176/1, 176/2, 176/3, 177, 178/1, 179, 180/1, 180/2, 180/3, 180/4, 180/5, 180/6, 181/1, 181/2, 181/3, 181/4, 182, 183, 184, 185, 188/2, 188/3, 188/4, 188/5, 189/1, 189/2, 189/3, 189/4, 197/2, 198/1, 199, 200, 201, 202, 203/1, 204/10, 205/2, 206, 207/1, 207/2, 207/3, 207/4, 207/5, 207/6, 207/7, 207/8, 207/9, 208/1, 208/2, 208/3, 208/4, 208/5, 208/6, 209, 210, 211, 212, 213pt, 214pt, 215, 216, 217/1, 218pt, 219pt, 221pt, 222pt, 223pt, 225pt, 226pt, 228/1	
9.	S No in the schedule	8(b) Townships and Area Development projects	
10.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number of	203 69 Ha ha	

	wells to be drilled	
11.	New/Expansion/Modernization	New
12.	Category of project	B
13.	Does it attract the general condition? If yes, please specify	No
15.	Does it attract the specific condition?	No
16.	Is there any litigation pending against the project?	No
17.	Nearest railway station along with distance in kms.	Gummidipoondi Railway Station, 8.08 km
18.	Nearest airport along with distance in kms	Chennai International Airport, 46.95 km
19.	Nearest Town/City/District Headquarters along with distance in kms	Gummidipoondi Town , 6.95 km
20.	Distance of the project from nearest Habitation	0.02 , 0.02 km
21.	Details of alternative sites examined shown on a toposheet	No
22.	Whether part of interlinked projects?	No
23.	Whether the proposal involves approval/clearance under the Forest (Conservation)Act,1980?	No
24.	Whether the proposal involves approval/clearance under the wildlife (Protection)Act,1972?	No
25.	Whether the proposal involves approval/clearance under the C.R.Z notification,2011?	No
26.	Whether there is any Government Order/Policy relevent/relating to the site?	No
27.	Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up?	No
28.	Project Cost(in Lac.)	23538
30.	Whether the proposed project/activity located in notified Industrial area(Yes/No)	No

Activity

- 1 Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No	Information/Checklist confirmation	Yes/No	Details there of (with approximate quantities/rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	Yes	There will be a permanent change in land use due to the development of Industrial Park. The land comprises of poremboke lands only. Poremboke land of 66.24 Ha (163.62 Acres) in Soorapoondi village and 137.45 ha (339.5 Acres) in Vaniyamallee Village are allotted for the project. Land cover will be changed due to development of Industrial Park and green belt

			development. There will not be any change in topography.
1.2	Clearance of existing land, vegetation and buildings?	Yes	There are few buildings within the proposed site. The same will be dismantled / demolished before starting of construction activities. Also some unauthorized excavations are present within the site which will be filled and stabilized.
1.3	Creation of new land uses?	Yes	Enter upon permission issued by District Collector Thiruvallur vide letter no. 12162/2020/A2 dated 07/09/2020 for alienation of 108.06 Ha of land at Soorapoondi village (including 66.24 ha of proposed lands) for development of industrial Park is enclosed as Annexure-1. Enter upon permission issued by district Collector Thiruvallur vide letter no. 12162/2020/A2 dated 07/09/2020 for alienation of 253.58 Ha of land at Vaniamallee village (including 137.45 ha of proposed lands) for development of i
1.4	Pre-construction investigations e.g. bore houses, soil testing?	Yes	Will be carried out before starting of construction activities.
1.5	Construction works?	Yes	The project involves construction of basic amenities like roads, storm water drain, power supply through TANGEDCO, associated work of proposed industries construction work, site office, water supply network, street light, green belt development etc.
1.6	Demolition works?	Yes	There are few buildings within the proposed site. The same will be dismantled / demolished before starting of construction activities. There is a cemetery within the land. The same has been excluded from developable area and approach is provided for the cemetery.
1.7	Temporary sites used for construction works or housing of construction workers?	No	Local people will be envisaged for construction works. Construction materials will be stored at site during construction period. Hence temporary sites for construction works or housing for construction employees are not envisaged.
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations and fill or excavations	Yes	Basic amenities like roads, storm water drain, site office, water supply network and administrative building will be constructed to accommodate the proposed industrial units in the Industrial Park. SIPCOT will earmark requisite land for TANGEDCO for the establishment of exclusive substation for the industrial park. It is proposed to provide integrated storm water drainage system along with rain water harvesting pits. Topsoil excavated during construction activities will be stored and reused
1.9	Underground works including mining or tunneling?	No	Not Applicable
1.10	Reclamation works?	No	Not Applicable
1.11	Dredging?	No	Not Applicable
1.12	Offshore structures?	No	Not Applicable
1.13	Production and manufacturing processes?	Yes	It is proposed to accommodate only Non EC category industries like

			Electronic/Electrical Engineering & Fabrication and other EC Category industries which do not require Environmental Clearance, as per the EIA notification 2006 & its amendments. Individual industries upon establishment will provide the manufacturing process while applying for CTE.
1.14	Facilities for storage of goods or materials?	Yes	Temporary storage will be provided during construction phase. Cement, sand & bricks will be stored separately. Cement & sand will be covered with tarpaulin. Individual industries will have their own designated areas for storage of materials upon establishment.
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?	Yes	1. Municipal Solid waste management: For the proposed project, the solid waste generation details are given below: S. No Waste category Quantity (kg/day) Disposal Method Construction phase Operation phase 1 Organic waste 27 2916 Individual industries will segregate the waste and organic waste will be composted and used as manure. 2 Inorganic waste 18 1944 Sold to TNPCB authorized recyclers by individual industries As per CPHEEO Norms MSW generation: 0.45 kg/per capita /day (organ
1.16	Facilities for long term housing of operational workers?	No	No housing facility is proposed for the project
1.17	New road, rail or sea traffic during construction or operation?	Yes	Construction Phase: Vehicles involved in men and material transportation of construction equipment/ machinery and material shall be brought to the site by temporary road. Operation Phase: Existing SH-52 (Kavaraipettai - Sathyavedu Rd) is the approach road for Industrial Park. (~1.12 km towards S). Internal roads will be provided within project site for the movement of men, raw material, finished goods and wastes transportation. Rail/sea traffic is expected during import/export of raw materi
1.18	New road, rail, air water borne or other transport infrastructure including new or altered routes and stations, ports, airports etc?	Yes	Existing SH-52 (Kavaraipettai - Sathyavedu Rd) is the approach road for Industrial Park. (~1.12 km towards S) Internal roads will be provided within project site for the movement of men, raw material, finished goods and wastes transportation. No new or altered routes and stations, ports, air ports are proposed for the project
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	The proposed project will not attract any closure or diversion of the existing transport routes.
1.20	New or diverted transmission lines or pipelines?	No	Not applicable.
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No	There are some unauthorized excavations within the site. This will be filled and stabilized before construction activities.
1.22	Stream crossings?	No	Nil
1.23	Abstraction or transfers of water from ground or surface waters?	Yes	Total water requirement for the project is 4342 KLD of which fresh water requirement will be 486 KLD and 2454 KLD will be met from TTRO. Recycled

			water requirement will be 1402 KLD. (Treated sewage for green belt 437 KLD & treated effluent for process & utilities 965 KLD). Fresh water will be met from CMWSSB from Thervoykandigai pump house form overall allocation of 14 MLD to Thervoykandigai SIPCOT. TTRO water will be met from Kodungaiyur TTRO plant of 45 MLD capacity.
1.24	Changes in water bodies or the land surface affecting drainage or runoff?	No	Grading within the project site will be planned and implemented in such there will be no impact in runoff.
1.25	Transport of personnel or materials for construction, operation or decommissioning?	Yes	Construction Phase: - Movement of construction material including cement, aggregates, rock, sand, steel etc, Movement of construction workers by vans/buses. Operation Phase: - Transportation of raw materials/finished goods/waste through road/rail/sea transport. Movement of work force from the nearby habitations to IP.
1.26	Long-term dismantling or decommissioning or restoration works?	No	There are few encroachments within the project site, which will be dismantled / demolished.
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	There are few encroachments within the project site, which will be dismantled / demolished. The equipments & machinery will be decommissioned by the industries.
1.28	Influx of people to an area in either temporarily or permanently?	Yes	Construction phase: 100 Nos. Operational Phase:10,800 Nos.
1.29	Introduction of alien species?	No	There will not be introduction of alien species
1.30	Loss of native species or genetic diversity?	No	There will not be loss of native species.
1.31	Any other actions?	No	None

2 Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)	Yes	Undeveloped Government Poramboke Land. Enter upon permission issued by District Collector Thiruvallur vide letter no. 12162/2020/A2 dated 07/09/2020 for alienation of 108.06 Ha of land at Soorapoondi village (including 66.24 ha of proposed lands) for development of industrial Park is enclosed as Annexure-1. Enter upon permission issued by district Collector Thiruvallur vide letter no. 12162/2020/A2 dated 07/09/2020 for alienation of 253.58 Ha of land at Vaniamallee village (including 137.45 h
2.2	Water (expected source & competing users) unit: KLD	Yes	Construction phase Water requirement for construction phase is expected to be 60 KLD, which will be used for domestic requirement, construction purposes, green belt and dust suppression. Source : Private tankers Operation Phase: Water Quantity (KLD) Fresh water 486 TTRO

			2454 Recycled water 1402 Total Fresh water will be met from CMWS from Thervoykandigai pump house form overall allocation of 14 MLD to Thervoykandigai SIPCOT. TTRO water will be met from Kodungaiyur TTRO
2.3	Minerals (MT)	No	Not required
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)	Yes	Soil, Sand, gravel and stone aggregates will be procured from nearby sources. Topsoil excavated during construction activities will be stored and used for construction work/landscape development/Greenbelt development within the project site
2.5	Forests and timber (source – MT)	No	Not required
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT),energy (MW)	Yes	Power requirement -21 MVA. Power back up is not proposed by SIPCOT. Individual industries will have their own power back up during operation phase.
2.7	Any other natural resources (use appropriate standard units)	No	Not applicable

3 Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)	Yes	Spent DG oil and other lubricants generated will be disposed by individual industries as per TNPCB rules. Fuel and raw materials required for various industries will be stored within individual industries.
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	No changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases) are envisaged.
3.3	Affect the welfare of people e.g. by changing living conditions?	Yes	<ul style="list-style-type: none"> Improve living conditions of local people Direct and indirect employment generated during construction and operation phases of the project.
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.	Yes	Buffer Zone will have vulnerable groups and Suitable mitigation pollution control measures and safety measures will be implemented such that there will not be any effect for the vulnerable groups located in Buffer zone.
3.5	Any other causes	No	None

4 Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes	No	Not Applicable

4.2	Municipal waste (domestic and or commercial wastes)	Yes	For the proposed project, the solid waste generation during construction phase will be 45 kg/day. S. No Waste category Quantity (kg/day) Disposal Method 1 Organic waste 2916 Individual industries will segregate the waste and organic waste will be composted and used as manure. 2 Inorganic waste 1944 Sold to TNPCB authorized recyclers by individual industries. As per CPHEEO Norms MSW generation: 0.45 kg/per capita /day (organic waste 60% & inorganic waste 40%) Man power: 100 Nos for co
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)	Yes	Spent DG oil and other lubricants will be generated and disposed by individual industries as per TNPCB rules. Individual Industries will have their own Hazardous Waste Storage area within their unit and SIPCOT will ensure that hazardous wastes generated by individual industries are properly stored and disposed as per Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Hazardous waste generated from individual industries will be sent to nearby authorized recyclers/ve
4.4	Other industrial process wastes	No	Not Applicable
4.5	Surplus product	No	Not Applicable
4.6	Sewage sludge or other sludge from effluent treatment	Yes	Individual industries will have their own STP. Sludge generated from STP will be dried and used as manure for green belt by individual industries. Individual industries will be mandated to provide Zero Liquid Discharge concept for the Effluent. Sludge from ETP and salt from ATFD will be stored by individual industries and disposed as hazardous waste through TSDF. Sewage sludge will be dried and used as manure for green belt within the Industrial Park. ATFD salt generated will be stored in de
4.7	Construction or demolition wastes	Yes	Demolition wastes will be disposed as per C & D Waste Management Rules, 2016. During construction phase, construction debris may be generated which will be segregated and whatever is re-saleable will be sold to buyers and rest of the waste will be used for filling up of low lying areas and development of internal roads and boundary walls. Excess quantity if any will be disposed as per norms. SIPCOT will monitor and ensure strict compliance on continuous basis.
4.8	Redundant machinery or equipment	No	Not applicable
4.9	Contaminated soils or other materials	No	Not envisaged during normal operation. (In case of any accidental spills, soil will be recovered and appropriate remedial measure will be carried out by Individual industries.) SIPCOT will monitor and ensure strict compliance.
4.10	Agricultural wastes	No	No agricultural wastes are envisaged
4.11	Other solid wastes	No	None

5 Release of pollutants or any hazardous, toxic or noxious substances to air(Kg/hr)

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	Yes	Construction Phase: - From operation of diesel engine driven construction equipment and movement of construction vehicles like lorries, trucks, dumpers, roller, excavator, HVM, etc. carrying men and materials would result in air pollution. Emission from above source will be mitigated by sprinkling of water on dust, emission certificate for construction vehicles etc. Operation phase: Furnaces, boilers & DG sets by individual industries will be the emission source.
5.2	Emissions from production processes	Yes	Individual industries will be mandated to provide all pollution control measures as per CPCB/TNPCB norms. SIPCOT will monitor and ensure strict compliance on continuous basis.
5.3	Emissions from materials handling including storage or transport	Yes	Potential fugitive emissions are expected during material handling and storage, suitable control measures such as greenbelt development, dust suppression system will be adopted.
5.4	Emissions from construction activities including plant and equipment	Yes	From operation of diesel engine driven construction equipment and movement of construction vehicles like lorries, trucks, dumpers, roller, excavator, HVM, etc. carrying men and materials would result in air pollution. Temporary in nature which may originate during construction of buildings or roads, this will be taken care by sprinkling of water.
5.5	Dust or odours from handling of materials including construction materials, sewage and waste	Yes	Construction Phase: Dust generated due to handling of construction material will be controlled by sprinkling of water. Domestic sewage will be treated through mobile STP and used for greenbelt development. Sludge will be dried and used for greenbelt as manure. Operation Phase: Sewage: Individual industries will have their own STP and treated sewage will be used for green belt development. Sludge will be dried and used for greenbelt manure. Effluent: Individual industries will have their o
5.6	Emissions from incineration of waste	No	No incinerator is proposed.
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)	No	No waste will be burnt in open air.
5.8	Emissions from any other sources	Yes	Emissions will be from furnaces, boilers & DGs which will be addressed during EIA study.

6 Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with
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		source of information data	
6.1	From operation of equipment e.g. engines, ventilation plant, crushers	Yes	Noise Construction Phase -70-85 dB (A) very near to the source such as DG set or heavy equipment, etc. and PPEs will be provided to the workers. The typical sources are - Vehicle movement - Construction equipment - Construction activities All major sound generating activities will be scheduled during daytime. However, the effect of the noise is mostly localized and temporary, i.e., will cease on completion of construction activity. All DG sets will be provided with acoustic enclosures. Op
6.2	From industrial or similar processes	Yes	From the industries /utilities sections etc. Noise generation at source shall be complied with CPCB / MOEF&CC prescribed standards.
6.3	From construction or demolition	Yes	Excavation, drilling and welding will be carried out during construction phase which will be temporary in nature. Measures will be taken to ensure that noise from construction activity is limited to site.
6.4	From blasting or piling	No	No blasting or piling is proposed for Industrial park development.
6.5	From construction or operational traffic	Yes	During the construction activities, utmost care will be taken to control the noise levels within the standards. While operation traffic will contribute some noise level and mitigation measures will be followed.
6.6	From lighting or cooling systems	Yes	DG sets and Cooling tower are the major noise generation source from lighting and cooling systems. However it will be mitigated by individual industries by proper noise and vibration arrestor and also personal protective equipment (PPE) will be given to workers placed in high noise zone.
6.7	From any other sources	Yes	From external source like road traffic.

7 **Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:**

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials	Yes	Individual industries will be responsible for handling hazardous materials as per the MSIHC rules. However, in case of any accidental spills, Spill contingency plan will be adopted by individual industries to prevent the release of pollutant into the environment and managed as per the guidelines of MSIHC rules.
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)	Yes	Individual industries will have their own STP and treated sewage will be recycled for flushing and green belt development. Individual industries will implement Zero Liquid Discharge (ZLD) for effluent treatment. Treated effluent will be

			recycled for utilities and process. SIPCOT will monitor and ensure strict compliance on continuous basis
7.3	By deposition of pollutants emitted to air into the land or into water	Yes	Air: DG Stack emissions, Vehicular emissions, Fugitive emissions and spillage at handling areas. Appropriate mitigation measures will be followed to avoid the deposition of pollutants. Water: Sewage will be treated through STP and used for green belt development by individual industries. Effluent will be treated in ETP and recycled for process and utilities by individual industries. Land: Wastes and wastewater generated will not be discharged onto the land. Municipal solid wastes will be
7.4	From any other sources	No	Other sources of pollutants if any generated will be studied and controlled by individual units. However, SIPCOT will advise the individual industries to comply with all statutory norms.
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?	No	Not envisaged in view of proposed pollution preventive and control measures to comply with the prescribed statutory norms. However detailed Risk Assessment and Disaster Management Plan will be included in the EIA study.

8 Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances	Yes	Risks associated with handling, storage of hazardous materials at IP level will be covered in the EIA study and accordingly mitigation measures will be suggested in the EIA report. Industry specific risk assessment study shall be carried out by individual units coming up in the IP.
8.2	From any other causes	No	Not applicable
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?	No	Earthquake: The project site falls under seismic zone-III (Moderately active) according to the Indian Standard Seismic Zoning Map. Therefore, suitable earthquake design will be followed in structural and basis civil design Flood: May not occur since it is a plain terrain. Landslide May not occur since it is a plain terrain. Cloud bursts Has not occurred in the project study area in the past.

9 Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data

and process. SIP
 ensure strict compliance
 Vehicular
 and

9.1	Lead to development of supporting utilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> o Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) o housing development o extractive industries o supply industries o Other 	Yes	Roads, power supply, wastewater treatment (by individual industries) are proposed for the project. The project will accelerate economic growth in the surroundings
9.2	Lead to after-use of the site, which could have an impact on the environment	Yes	Proposed project will be in operation on long term basis. Industrial plots will be given on lease to Individual industries for 99 years.
9.3	Set a precedent for later developments	Yes	Other supporting ancillary industries will develop.
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects	Yes	There will be Cumulative effects and it will be addressed in the EIA study.

(III) Environmental Sensitivity

S.No	Areas	Name/Identity	Aerial distance (within 15km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	Yes	Pulicat Bird Sanctuary 7.34km NNE
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	Yes	Water Bodies ~Distance Direction Lake near Sitturnattam Adjacent to Site E Odai 0.01km E Pond near Vaniyamalli 0.42km S Pond near Ramachandrapuram 0.29km N Lake near Surapundi 0.57km N KGTK Reservoir (Kannankottai Thervoy Kandigai) 6.32km SW TG (Telugu Ganga)/Satya Sai Ganga Canal 7.44km W Arani R 8.19km SSE Canal near Reservoir 8.34km SW Pulicat Lake 10.52km NNE Reserve Forests Nemalur RF 2.06km W Panchali RF 2.84km SW Siruvedu RF 3.39km WSW Palavakkam RF 4.66km S Manali RF 4.9
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	Yes	Water Bodies ~Distance Direction Lake near Sitturnattam Adjacent to Site E Odai 0.01km E Pond near Vaniyamalli 0.42km S Pond near Ramachandrapuram 0.29km N Lake near Surapundi 0.57km N KGTK Reservoir (Kannankottai Thervoy Kandigai) 6.32km SW TG (Telugu Ganga)/Satya Sai Ganga Canal 7.44km W Arani R 8.19km SSE Canal near Reservoir 8.34km SW Pulicat Lake 10.52km NNE Reserve Forests Nemalur RF 2.06km W Panchali RF 2.84km SW Siruvedu RF 3.39km WSW Palavakkam RF 4.66km S Manali RF 4.9
4	Inland, coastal, marine or underground waters	Yes	Water Bodies ~Distance Direction Lake near Sitturnattam Adjacent to Site E Odai 0.01km E Pond near Vaniyamalli 0.42km S Pond near Ramachandrapuram 0.29km N Lake near Surapundi 0.57km N KGTK

			Reservoir(Kannankottai Thervoy, Kandigai) 6.32km SW TG (Telugu Ganga)/Satya Sai Ganga Canal 7.44km W Arani R 8.19km SSE Canal near Reservoir 8.34km SW Pulicat Lake 10.52km NNE
5	State, National boundaries	Yes	Interstate Boundary ~Distance Direction TN-AP State Boundary as per Google 2.34km N TN-AP State Boundary as per SOI 5.51km NNW
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	Yes	Highways ~Distance Direction MDR-599 (Gummidipoondi-Madarpakkam Rd) 0.41km N NH-16 (Kolkata-Chennai) 7.08km E SH-52 (Kavaraipettai - Sathyavedu Rd) 1.12km S
7	Defence installations	No	None within 15 km radius of the Project site.
8	Densely populated or built-up area	Yes	Villages ~ Distance Direction Population as per CENSUS 2011 Vaniyamallee 0.02km S 1,518 Ramachandrapuram 0.02km N Within Surapundi 1,480 Pannur 0.38km W 220 Baratambedu 0.49km N Within Surapundi 1,480 Sitturnattam 0.66km E Within Iguvarpalaiyam 4,052 Puvalambedu 0.77km S Within Vaniyamalli
9	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	Yes	Schools ~Distance (km) Direction Govt High School Poovalambedu 1.07 S Thanipoondi Govt Middle School 1.38 WSW Colleges ~Distance(km) Direction RVS Padhmavathy College of Engineering and Technology 5.23 W Govt Junior College Dalavai Agraharam 6.81 W Hospitals ~Distance (km) Direction Primary Health Care Centre Eguvarapalayam 1.65 E Billa kuppam Govt Hospital 3.26 ESE Primary Health Centre Madaharpakkam 3.24 WNW Govt Buildings ~Distance (km) Direction Manellore Post Office 2.92 N
10	Areas containing important, high quality or scarce resources.(ground water resources,surface resources,forestry,agriculture,fisheries,tourism,minerals)	Yes	Water Bodies ~Distance Direction Lake near Sitturnattam Adjacent to Site E Odai 0.01km E Pond near Vaniyamalli 0.42km S Pond near Ramachandrapuram 0.29km N Lake near Surapundi 0.57km N KKTK Reservoir (Kannankottai Thervoy Kandigai) 6.32km SW TG (Telugu Ganga)/Satya Sai Ganga Canal 7.44km W Arani R 8.19km SSE Canal near Reservoir 8.34km SW Pulicat Lake 10.52km NNE
11	Areas already subjected to pollution or environmental damage.(those where existing legal environmental standards are exceeded)	No	No Notified/Recognized polluted area within 15 km distance
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions) similar effects	Yes	Earthquake: The project site falls under seismic zone-III (Moderately active) according to the Indian Standard Seismic Zoning Map. Therefore, suitable earthquake design will be followed in structural and basis civil design Flood: May not occur since it is a plain terrain. Landslide May not occur since it is a plain terrain. Cloud bursts Has not occurred in the project study area in the past.

1	Uploaded Proposed TOR File	Annexure-TOR file
2	Uploaded scanned copy of covering letter	Annexure-scanned copy of covering letter
3	Uploaded Pre-Feasibility report(PFR)	Annexure-PFR
4	Uploaded additional attachments(only single pdf file)	Annexure-Additional attachments
5	Uploaded Form-1A	Annexure-Form-1A
6	Uploaded Conceptual Plan	Annexure-Conceptual Plan

ADDITIONAL MULTIPLE ENTERIES

Sr. no.	Remarks	Uploaded Additional Attachments
1	ToR Presentation uploaded	Annexure-Additional Attachments

(V) Undertaking

The aforesaid application and documents furnished here with are true to my knowledge

V.(i)	Name	STATE INDUSTRIES PROMOTION CORPORATION OF TAMILNADU LIMITED (SIPCOT)			
	Designation	Managing Director			
	Company	STATE INDUSTRIES PROMOTION CORPORATION OF TAMILNADU LIMITED (SIPCOT)			
	Address	19-A, Rukmani Lakshmi pathy Road, Egmore, Chennai			
Essential Details Sought					
S. No.	EDS Sought Date	EDS Sought	Letter		
(1.)	21/06/2022	The project proponent is requested to upload the signed PPT.			
(2.)	21/06/2022	The corrections have been made as per the instruction received.			
(3.)	21/06/2022	The corrections have been made as per the instruction received.			
(4.)	21/06/2022	The corrections have been made as per the instruction received.			
Additional Details Sought					
S. No.	ADS Sought Date	ADS Sought	Letter		
NO Record					
Transferred Details(Category A To B)					
S. No.	Category A(Proposal No)	Category B(Proposal No)	Transferred Date	Reason	Letter
NO Record					